

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR NO. 2290 OF 2013

Dated: 18th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Maharashtra Rajya Sahakari Sakhar Karkhana Sangh Ltd.Appellant (s)
Versus
Maharashtra Energy Development Agency & Anr.Respondent (s)**

Counsel for the Appellant(s) : Ms. Vaishali Dixit

ORDER

This appeal is pending in this Tribunal from the year 2013. Counsel for the applicant/appellant has not taken any steps to remove the office objections. Counsel for the appellant states that he will obtain instructions as to whether anything survives in this matter. At his instance, the matter is adjourned to **04.04.2016**. On that day we will pass appropriate orders.

**(I.J. Kapoor)
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)
Chairperson**